

**DIVISION BENCH**

**O-102**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

IA/898(KB)2020

In

C.P. (IB)/263(KB)2018

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> July, 2021, 10:30 A.M**

Name of the Company	BANK OF INDIA Vs. AMRIT FRESH PVT. LTD.		
Under Section	Sec 43(1) r/w Sec 44 (1)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsel / Authorised Representative appeared through video conference:**

1. Mr. Niraj Agarwal, RP ] Self
1. Mr. Nirmalya Dasgupta, Advocate ] For R-1 & R-2 (suspended Members of
2. Mr. Shwetaank Nigam, Advocate ] Board of Directors of Corporate Debtor

**ORDER**

1. Ld. RP present in person. Ld. Counsel for R-1 and R-2 present.
2. Since no soft copy are available in the e-filing portal, the matter cannot be taken up for hearing today. Both sides are directed to complete e-filing process.
3. List this matter on 27/08/2021.

**(Harish Chander Suri)  
Member (Technical)**

**(Rajasekhar V.K.)  
Member (Judicial)**

hb.